

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No.910/Rules/DHC

Dated : 07.09.2020

Consequent upon amendment in Delhi Higher Judicial Rules, 1970 by Lieutenant Governor of the National Capital Territory of Delhi whereby posts of “District and Sessions Judge” and “District & Sessions Judge – cum – Special Judge (PC Act) (CBI)” have been redesignated as “Principal District and Sessions Judge” and “Principal District & Sessions Judge – cum – Special Judge (PC Act) (CBI)” respectively, High Court of Delhi in exercise of powers under Articles 225 & 227 of the Constitution of India and all other powers enabling it in this behalf, hereby notifies that henceforth the words “District and Sessions Judge” and “District & Sessions Judge-cum-Special Judge (PC Act) (CBI)” wherever, they occur in any Rules and Practice Directions notified by the this Court be read as “Principal District and Sessions Judge” and “Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI)” respectively.

BY ORDER OF THE COURT
Sd/-
(MANOJ JAIN)
REGISTRAR GENERAL